

HIGH COURT OF CHHATTISGARH : BILASPUR

CORRIGENDUM


No. 41 /AR(J)/2019

Bilaspur, Dated 03/01/2019

In partial modification to the order of Hon'ble the Chief Justice dated 26.09.2018 regarding current roster w.e.f. 01.10.2018, a minor amendment has taken place in the said roster which is as follows and same shall be effective from 07.01.2019.

1. Election Petition, W.P.(Cr), Petition U/s 482 Cr.P.C. shall be listed before Single Bench – II comprising of Hon'ble Mr. Justice Goutam Bhaduri.
2. FA w.e.f. 2007 onwards and Miscellaneous Appeal (Compensation Upto year 2013), Arbitration matters and all other Civil Matters which have not assigned to any Single Bench shall be listed before Single Bench -V comprising of Hon'ble Mr. Justice Sanjay Agrawal.
3. Tr. Petition (Criminal), Acquittal Appeal and Leave to appeal and Criminal Appeals from 2009 to 2012) and F.A. upto year 2006 shall be listed before Single Bench- VIII comprising of Hon'ble Mr. Justice Ram Prasanna Sharma.
4. Henceforth, there will be no specific time limit for hearing the petition under section 439 Cr.P.C. and Criminal Appeal upto 2008 in the Single Bench-VII comprising of Hon'ble Mr. Justice Sharad Kumar Gupta. The previous time limit (i.e. From 10:30 a.m. & From 02:15 p.m.) is hereby deleted, and both the matters shall be heard by the same bench as usual.

By order of Hon'ble the Chief Justice


(Dr. Mamta Shukla)
Additional Registrar (J)